

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH, 'B' PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.1606/PUN/2015

निर्धारण वर्ष / Assessment Years : 2011-12

M/s. Anand Shelter, Developers and Builders Pvt. Ltd., Kohinoor, Sadashiv Peth, Ganjave Path, Pune 411 030 PAN : AAFCA4825P	Vs.	Addl.CIT, Range-1, Pune
Appellant		Respondent

Assessee by None (withdrawal application)
Revenue by Shri Sudhendu Das

Date of hearing 13-05-2021
Date of pronouncement 13-05-2021

आदेश / ORDER

This appeal by the assessee arises out of the order dated 07-09-2015 passed by the CIT(A)-1, Pune in relation to the assessment year 2011-12.

2. Before us, the assessee has filed a letter dated 03-05-2021 seeking withdrawal of the appeal. The relevant contents of such letter reads as under:

“1. The aforesaid appeal (as a recalled matter) was last fixed for hearing on 30-06-2020 before the Hon. 'B' Bench.

2. The hearing was since adjourned and has not come up on board again.

3. In the meanwhile, the appellant has opted for the VsV Scheme and Form 3 dated 15.12.2020 has since been received. Copy of the same is enclosed herewith.

4. *In view of this factual matrix, the appellant prays for the withdrawal of the present appeal.”*

3. The ld. DR did not raise any objection to the withdrawal of the appeal filed by the assessee. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 13th May, 2021.

Sd/-
(S.S.VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 13th May, 2021
सतीश

आदेश की प्रतिलिपि □ ग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-1, Pune
4. The PCIT-1, Pune
5. DR, ITAT, ‘B’ Bench, Pune
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	13-05-2021	Sr.PS
2.	Draft placed before author	13-05-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		